GOVERNMENT OF INDIA MINISTRY OF AYUSH

LOK SABHA UNSTARRED QUESTION NO.3283 ANSWERED ON 5THAUGUST, 2022

AYUSH SERVICES AT PHC/CHC/DH

†3283. SHRI SANJAY BHATIA:

Will the Minister of **AYUSH** be pleased to state:

- (a) the details of the Ayush services/facilities being provided at Primary Health Centres (PHC), Community Health Centres (CHC) and District Hospitals (DH) through the upgradation of Ayush hospitals and dispensaries, State-wise;
- (b) the details of the steps taken/proposed to be taken to strengthen the institutional capacity of Ayush teaching institutes through upgradation along with the locations where State Governments Ayush pharmacies, drug testing laboratories and Ayush Health Enforcement mechanism have been setup in the country, State-wise; and
- (c) whether the Government proposes to set up a quality control mechanism for Ayush health medicine and teaching institutes along with medicinal plants and essential components of Ayush services in the Karnal Constituency?

ANSWER THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL)

(a) Public Health being a State subject, the primary responsibility to provide Ayush services/facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs) through the upgradation of Ayush hospitals and dispensaries lies with the respective State/UT Governments. However, the Government of India has adopted a strategy of Co-location of AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs), thus enabling the choice to the patients for different systems of medicines under a single window. The engagement of AYUSH doctors/ paramedics and their training is supported by the Ministry of Health & Family Welfare under National Health Mission (NHM), while the support for AYUSH infrastructure, equipment/ furniture and medicines are provided by the Ministry of Ayush under National AYUSH Mission (NAM) as shared responsibilities. Further, under NAM, there is a provision of financial assistance to State/UT Governments for upgradation of Ayush hospitals and dispensaries and grant-in-aid is provided to them as per the proposals received in their State Annual Action Plans (SAAPs). The State/UT-wise status of approved units for PHCs, CHCs &

DHs is furnished in **Annexure-I** and the status of approved units for upgradation of Ayush hospitals and dispensaries is furnished in **Annexure-II**.

- (b) Under NAM, there is a provision of financial assistance for strengthening of infrastructural development of AYUSH Under-Graduate Institutions and Post-Graduate Institutions and State/UT Government may avail financial assistance by submitting suitable proposals through State Annual Action Plans (SAAPs) as per NAM guidelines. Further, Public Health being a State subject, setting up of State Governments Ayush pharmacies, drug testing laboratories and Ayush Health Enforcement mechanism comes under the purview of respective State/UT Governments. However, under NAM, State/UT Governments had been supported for strengthening of State Government Ayurveda, Siddha, Unani & Homoeopathy (ASU&H) pharmacies and Drug Testing Laboratories from the year 2014-15 to 2020-21 as per the proposals received in their SAAPs. State/UT-wise status of approved units of strengthening of State Government ASU&H Pharmacies and Drug Testing Laboratories is furnished in Annexure-III. Further, Ministry of Ayush has launched a Central Sector Scheme of AYUSH Oushadhi Gunvatta Evam Uttpadan Samvardhan Yojana (AOGUSY) on 16.03.2021 having the provisions components:-
- (i) Strengthening and up-gradation of Ayush Pharmacies and Drug Testing Laboratories to achieve higher standards.
- (ii)Pharmacovigilance of ASU&H drugs including surveillance of misleading advertisements.
- (iii) Strengthening of Central and State regulatory frameworks including Technical Human Resource & Capacity Building programs for Ayush drugs.
- (iv) Support for the development of standards and accreditation/ certification of Ayush products & materials in collaboration with the Bureau of Indian Standards (BIS), Quality Control of India (QCI) and other relevant scientific institutions and industrial Research & Development centres.
- (c) In order to ensure a quality control mechanism for AYUSH medicines and Teaching institutes across the country including Karnal, certain norms have been established by the Ministry of Ayush, Government of India. As prescribed in Drugs and Cosmetics Act 1940 and Rules 1945 made there under, enforcement of the legal provisions pertaining to Quality Control and issuance of drug license of Ayurveda, Siddha, Unani, is vested with the State drug Controllers/ State Licensing Authorities appointed by the concerned State/ Union Territory Government. Rule 158-B in the Drugs and Cosmetics Rules, 1945 provides the regulatory guidelines for the issue of licenses to manufacture Ayurvedic, Siddha and Unani medicines. It is mandatory for the manufacturers to adhere to the prescribed requirements for licensing of manufacturing units & medicines including proof of safety & effectiveness, compliance with the Good Manufacturing Practices (GMP) as per Schedule T of Drugs and Cosmetics Rules, 1945 and quality standards of drugs given in the respective pharmacopoeia.

With regard to quality control mechanisms in Ayush teaching institutes across the country including Karnal, the National Commission for Indian System of Medicine (NCISM) Act, 2020 and National Commission for Homeopathy (NCH) Act, 2020 were enacted on 21st September, 2020, to replace the existing Indian Medicine Central Council (IMCC) Act, 1970 and Homoeopathy Central Council Act, 1973 respectively. Following reforms have been taken to bring transparency & improve quality education in AYUSH institutions:

- (i) A uniform entrance examination namely, the National Eligibility Entrance Test (NEET) for admission to all Ayurveda, Siddha, Unani and Homoeopathy (ASU&H) Under-graduate courses.
- (ii) A uniform entrance examination namely, the All India AYUSH Post Graduate Entrance Test (AIAPGET) for admission to postgraduate courses in all ASU&H Institutions.
- (iii) All India Quota Seats have been created: A Minimum of 15% of the total seats (which may be more as per existing rules of the concerned State/University/Institutes) of all ASU&H (UG & PG) courses in Government, Government aided, Private Colleges, Deemed Universities, Central Universities and National Institutes from the academic year 2019-20.
- (iv) A committee namely AYUSH Admissions Central Counseling Committee (AACCC) has also been constituted for the conduction of All India Quota Seats.
- (v) National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Ayurveda Education) Regulation-2022 has been notified.
- (vi) National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Unani Education) Regulations-2022 has been notified.
- (vii)National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Siddha Education) Regulations-2022 has been notified.
- (viii) Industry academia interface is initiated to facilitate industry oriented training for ASU PG (Ayurveda, Siddha, Unani Post-Graduate) Students.
- (ix) Competency based/Outcome based Course Curriculum, Syllabus, Transitional Curriculum & User Manual for First Professional course of Indian System of Medicine i.e., Bachelor of Ayurvedic Medicine and Surgery (BAMS), Bachelor of Unani Medicine and Surgery (BUMS) and Bachelor of Siddha Medicine and Surgery (BSMS) have been successfully implemented by NCISM.
- (x) NCISM-NEET entrance test for Bachelor of Sowa-Rigpa Medicine and Surgery (BSRMS) was introduced from the session 2021-22.

Further, National Medicinal Plants Board (NMPB), Ministry of Ayush has published Guidelines on 'Good Agricultural Practices for Medicinal Plants' and 'Good Field Collection Practices for Indian Medicinal Plants' and supports training programmes on Good Agricultural Practices (GAPs) and Good Field Collection Practices (GFCPs) for medicinal plants under its "Central Sector Scheme for Conservation, Development and Sustainable Management of Medicinal Plants" in project mode through various Government and Non-Government organizations / institutes throughout the country for quality of raw materials of medicinal plants.

Annexure-I

(i) Co-location of AYUSH facilities at Primary Health Centres (PHCs) under NAM from 2014-15 to 2021-22

Sl. No.	Name of States/UTs	No. of recurring Units (cumulative)	Amount sanctioned	No. of Non- Recurring Units (cumulative)	Amount sanctioned
1	Andaman & Nicobar Islands	150	404.38	36	32.25
2	Andhra Pradesh	2	6.60	2	40.00
3	Arunachal Pradesh	6	86.60	6	53.20
4	Assam	146	424.80	78	1560.00
5	Bihar	450	1485.00	0	0.00
6	Chandigarh	11	28.40	3	38.55
7	Chhattisgarh	416	1360.20	0	0.00
8	Dadra & Nagar Haveli	14	46.20	0	0.00
9	Daman & Diu	2	5.00	0	0.00
10	Delhi	0	0.00	40	40.00
11	Goa	99	250.00	21	147.00
12	Gujarat	51	97.92	0	0.00
13	Haryana	603	749.60	8	132.72
14	Himachal Pradesh	203	60.20	0	0.00
15	Jammu & Kashmir	398	178.24	0	0.00
16	Jharkhand	97	320.10	0	0.00
17	Karnataka	45	89.43	0	0.00
18	Kerala	0	0.00	0	0.00
19	Lakshadweep	44	129.60	15	156.50
20	Madhya Pradesh	2674	2895.00	0	0.00
21	Maharashtra	315	157.50	0	0.00
22	Manipur	590	378.60	5	16.80
23	Mizoram	65	106.30	5	100.00
24	Meghalaya	168	245.10	72	371.20
25	Nagaland	53	123.00	4	80.00
26	Odisha	3338	1318.16	0	0.00
27	Puducherry	196	337.80	0	0.00
28	Punjab	192	192.58	0	0.00
29	Rajasthan	7036	1856.33	0	0.00
30	Sikkim	21	43.80	5	63.00
31	Tamil Nadu	2025	3708.40	54	1066.50
32	Telangana	0	0.00	0	0.00

	Total	20910	17799.901	397	4272.717
37	Ladakh	12	39.60	12	240.00
36	West Bengal	304	220.53	0	0.00
35	Uttarakhand	1079	372.36	25	15.00
34	Uttar Pradesh	0	0.00	0	0.00
33	Tripura	105	82.58	6	120.00

(ii). Co-location of AYUSH facilities at Community Health Centres (CHCs) under NAM from 2014-15 to 2021-22

Sl.	N. CC. A. MITT	No. of recurring	Amount	No. of Non- Recurring	Amount	
No.	Name of States/UTs	Units (cumulative)	sanctioned	Units (cumulative)	sanctioned	
1	Andaman & Nicobar					
1	Islands	32	138.886	8	9.241	
2	Andhra Pradesh	1	5.500	1	30.000	
3	Arunachal Pradesh	11	36.300	10	200.000	
4	Assam	18	56.400	1	20.000	
5	Bihar	0	0.000	0	0.000	
6	Chandigarh	17	75.450	11	130.000	
7	Chhattisgarh	137	361.900	0	0.000	
8	Dadra & Nagar					
0	Haveli	4	21.000	0	0.000	
9	Daman & Diu	4	6.000	0	0.000	
10	Delhi	0	0.000	0	0.000	
11	Goa	23	82.500	7	59.000	
12	Gujarat	12	108.000	0	0.000	
13	Haryana	596	670.750	13	274.300	
14	Himachal Pradesh	65	13.300	0	0.000	
15	Jammu & Kashmir	10	6.000	0	0.000	
16	Jharkhand	48	264.000	0	0.000	
17	Karnataka	59	226.500	10	300.000	
18	Kerala	0	0.000	0	0.000	
19	Lakshadweep	33	162.000	6	3.500	
20	Madhya Pradesh	389	693.000	0	0.000	
21	Maharashtra	476	523.600	137	136.000	
22	Manipur	119	113.900	0	0.000	
23	Mizoram	82	241.000	8	240.000	
24	Meghalaya	51	183.600	1	20.000	
25	Nagaland	63	182.260	18	537.000	
26	Odisha	912	404.123	0	0.000	
27	Puducherry	19	31.000	1	2.000	
28	Punjab	20	10.000	22	53.032	
29	Rajasthan	2384	726.000	0	0.000	

30	Sikkim	12	51.000	2	40.000
31	Tamil Nadu	1	5.500	1	30.000
32	Telangana	0	0.000	0	0.000
33	Tripura	27	18.200	0	0.000
34	Uttar Pradesh	0	0.000	0	0.000
35	Uttarakhand	234	115.888	7	4.200
36	West Bengal	319	277.120	0	0.000
37	Ladakh	4	22.000	4	80.000
	Total	6182	5832.677	268	2168.273

(iii). Co-location of AYUSH facilities at District Hospitals (DHs) under NAM from 2014-15 to 2021-22

	,				
Sl. No.	Name of States/UTs	No. of recurring Units (cumulative)	Amount sanctioned	No. of Non- Recurring Units (cumulative)	Amount sanctioned
1	Andaman & Nicobar Islands	20	89.193	7	86.721
2	Andhra Pradesh	12	236.107	1	40.000
3	Arunachal Pradesh	5	23.300	5	26.600
4	Assam	78	548.000	32	804.600
5	Bihar	0	0.000	0	0.000
6	Chandigarh	23	98.800	4	51.100
7	Chhattisgarh	60	181.500	16	42.500
8	Dadra & Nagar Haveli	2	10.500	0	0.000
9	Daman & Diu	3	13.000	0	0.000
10	Delhi	0	0.000	0	0.000
11	Goa	16	74.000	2	24.000
12	Gujarat	1	12.960	0	0.000
13	Haryana	157	293.900	10	283.740
14	Himachal Pradesh	1	0.500	0	0.000
15	Jammu & Kashmir	22	22.000	0	0.000
16	Jharkhand	0	0.000	0	0.000
17	Karnataka	105	174.816	0	0.000
18	Kerala	0	0.000	0	0.000
19	Lakshadweep	20	111.200	4	5.500
20	Madhya Pradesh	211	344.000	22	880.000
21	Maharashtra	52	85.000	27	1000.000
22	Manipur	73	145.700	7	200.000
23	Mizoram	84	288.200	0	0.000
24	Meghalaya	48	429.900	14	60.500
25	Nagaland	43	137.740	11	437.000

26	Odisha	14	51.000	2	80.000
27	Puducherry	35	69.000	1	2.000
28	Punjab	128	452.711	0	0.000
29	Rajasthan	832	251.500	0	0.000
30	Sikkim	32	110.400	0	0.000
31	Tamil Nadu	6	63.700	6	165.700
32	Telangana	30	161.927	10	265.586
33	Tripura	19	42.200	6	240.000
34	Uttar Pradesh	0	0.000	0	0.000
35	Uttarakhand	436	246.062	0	0.000
36	West Bengal	72	118.816	0	80.000
37	Ladakh	2	11.400	2	124.800
	Total	2642	4899.032	189	4900.347

 ${\bf Annexure\text{-}II}$ The status of units approved for upgradation of Ayush hospitals and dispensaries under NAM from 2014-15 to 2021-22

		Upg	Upgradation of AYUSH Hospitals			Upgradation of AYUSH Dispensaries			
SI. NS	Name of States/UTs	No. of recurrin g Units(cu mulative)	Amount sanctione d	No. of Non- Recurring Units(cum ulative)	Amount sanction ed	No. of recurri ng Units(c umulati ve)	Amount sanctio ned	No. of Non- Recurrin g Units(cu mulative	Amount sanctione d
1	Andaman & Nicobar Islands	8	353.68	1	75.00	0	0.00	0	0.00
2	Andhra Pradesh	22	79.20	10	188.00	393	39.30	23	130.00
3	Arunachal Pradesh	3	86.94	1	5.20	0	0.00	0	0.00
4	Assam	0	0.00	0	0.00	0	0.00	0	0.00
5	Bihar	0	0.00	0	0.00	10	1.00	10	100.00
6	Chandigarh	6	31.20	0	0.00	54	5.40	45	300.63
7	Chhattisgarh	13	53.60	22	632.50	1389	138.90	367	4234.06
8	Dadra & Nagar Haveli	0	0.00	0	0.00	4	0.40	1	8.00
9	Daman & Diu	5	81.39	3	6.24	0	0.00	0	0.00
10	Delhi	4	231.11	4	9.00	0	0.00	0	0.00
11	Goa	0	0.00	0	0.00	0	0.00	0	0.00
12	Gujarat	220	950.40	4	250.00	2315	231.50	53	895.00
13	Haryana	4	39.04	2	78.50	1251	147.50	1136	1404.90
14	Himachal Pradesh	52	73.55	105	409.35	1349	127.40	1334	602.90
15	Jammu & Kashmir	49	284.26	4	100.00	3993	382.68	35	350.00
16	Jharkhand	0	0.00	0	0.00	0	0.00	0	0.00
17	Karnataka	717	6199.58	15	1125.00	0	0.00	0	0.00
18	Kerala	962	6362.34	74	2356.30	3003	300.30	39	689.30
19	Lakshadweep	2	39.88	1	29.26	0	0.00	8	28.00
20	Madhya Pradesh	23	110.40	32	845.00	0	0.00	140	2800.00
21	Maharashtra	0	0.00	0	0.00	711	71.10	0	0.00
22	Manipur	6	157.80	2	141.00	5	4.50	2	35.00
23	Mizoram	7	108.22	0	0.00	0	0.00	0	0.00

24	Meghalaya	2	41.98	0	0.00	3	15.60	3	120.00
25	Nagaland	0	0.00	0	0.00	0	0.00	4	80.00
26	Odisha	37	181.29	2	85.00	2369	236.90	56	1120.00
27	Puducherry	5	11.00	0	0.00	19	2.10	7	7.00
28	Punjab	23	164.50	0	0.00	10	1.00	10	61.74
29	Rajasthan	701	207.75	11	152.50	20422	1959.7 0	868	7252.69
30	Sikkim	1	39.11	0	0.00	0	0.00	0	0.00
31	Tamil Nadu	8	32.30	2	95.00	0	0.00	0	0.00
32	Telangana	30	235.78	4	300.00	81	52.30	57	615.00
33	Tripura	12	86.66	2	333.82	118	7.65	8	160.00
34	Uttar Pradesh	0	0.00	12	900.00	645	64.50	572	11347.97
35	Uttarakhand	65	81.14	0	0.00	648	119.40	0	0.00
36	West Bengal	0	0.00	0	0.00	3001	375.40	284	1623.00
	Total	2987	16324.10	313	8116.67	41793	4284.5 3	5062	33965.19

State/UT-wise, the status of approved units of strengthening of State Government ASU&H Pharmacies and Drug Testing Laboratories

Sl. No.	Name of States/UTs	Pharmacy	Drug Testing Laboratory
1	Andaman & Nicobar Islands	0	0
2	Andhra Pradesh	2	1
3	Arunachal Pradesh	1	1
4	Assam	1	1
5	Bihar	0	0
6	Chandigarh	0	0
7	Chhattisgarh	1	1
8	Dadra & Nagar Haveli	0	0
9	Daman & Diu	0	0
10	Delhi	0	0
11	Goa	0	0
12	Gujarat	2	0
13	Haryana	1	1
14	Himachal Pradesh	3	1
15	Jammu & Kashmir	0	1
	Jharkhand		1
16		0	0
17 18	Karnataka Kerala	1	1 2
19	Lakshadweep	0	0
20	Madhya Pradesh	3	
20	Maharashtra	1	1 2
22	Manipur	1	1
23	Mizoram	0	1
24	Meghalaya	0	1
25	Nagaland	0	0
26	Odisha	4	2
27	Puducherry	0	1
28	Punjab	0	1
29	Rajasthan	4	1
30	Sikkim	0	1
31	Tamil Nadu	3	1
32	Telangana	3	1
33	Tripura	0	1
34	Uttar Pradesh	0	2
35	Uttarakhand	2	1
36	West Bengal	1	1
	Total	36	29